

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2022

Subject : Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non-compliance of the order dated 29.9.2017 of this Commission in Petition No. 15/MP/2016 and initiating penal action against the Respondents.

Date of Hearing : 6.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Rajasthan Steel Chambers (RSC)

Respondents : State Load Despatch Centre, RVPNL and 5 Ors.

Parties Present : Ms. Ashabari Takhur, Advocate, RSC

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment due to non-availability of arguing counsel. The said request was allowed by the Commission and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 'admission' on 4.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**